

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3238/2017

The 25th day of March, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Diwakar Choubey & 24 Others.

-Applicants

(By advocate: Sh. Ashish Nishchal)

Versus

1. Union of India
Through Secretary,
Department of Expenditure,
Ministry of Finance,
North Block, New Delhi – 110001
2. The Chief Commissioner of Income Tax,
Income Tax Department,
Ministry of Finance,
CR Building,
I.P. Estates, Delhi-110002

(By advocate: Sh. Manjeet Singh Reen)

ORDER (ORAL)

By Shri V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, Shri Ashish Nischal, the learned counsel for the applicants submits that this O.A. is pertaining to the bunching of pay scales and in view of the latest orders passed by the respondents, the O.A. itself has become infructuous.

2. Accordingly, the O.A. is dismissed as having become infructuous. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Daya /